PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

DISA INDIA LIMITED

Registered Office: 4th Floor, Prestige Takt, No. 23, Kasturba Road Cross, Bangalore - 560 001

This announcement **("Second Corrigendum to the Public Announcement**") which is in continuation of, and should be read in conjunction with, the Public Announcement dated December 17, 2008 ("**Public Announcement**") and subsequent **Corrigendum to the Public Announcement** published on February 2, 2009, is being issued by Ambit Corporate Finance Private Limited ("**Manager to the Offer**"), on behalf of Hamlet Holding II ApS ("**Hamlet**" or the "**Acquirer**") and DISA Holding II A/S ("**DISA II A/S**"), DISA Holding A/S ("**DISA A/S**") and DISA Holding AG ("**DISA AG**") (collectively and individually, the "**Persons Acting in Concert**" or the "**PACs**") to the shareholders of DISA India Limited ("**DISA India**" or the "**Target Company**") regarding the Offer.

The shareholders of the Target Company may please note the following:

SEBI vide letter dated February 6, 2009 (the "**SEBI Observation Letter**") has issued observations in terms of the proviso to Regulation 18(2) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI on December 31, 2008, inter-alia stating as follows:

> "The offer price may be calculated in terms of regulation 20(4) read with 20(12) and the date of PA for the parent company may be treated as date of Share Sale and Purchase Agreement i.e. March 9, 2008. Accordingly the consequential changes may be made in the revised offer document."

The Acquirer and PACs, being aggrieved with the above direction, have preferred an appeal before the Hon'ble Securities Appellate Tribunal (the "**Tribunal**") seeking to set aside the above direction contained in the SEBI Observation Letter. The Tribunal, vide an Order dated February 16, 2009, has admitted the appeal and posted the matter for final hearing on April 2, 2009. The Tribunal has also directed that in the meantime, the Acquirer and the PACs shall not come out with the open offer in pursuance of the public announcement already made. Further, the Tribunal *vide* the above Order has also specified that in the event the Acquirer and the PACs were to fail in the appeal, they shall pay interest to the public shareholders for the period during which the appeal remains pending with the Tribunal.

Further material developments in the matter would be announced by way of an announcement in the newspapers where this Second Corrigendum to the Public Announcement and the previous announcements mentioned above, have been published.

This Second Corrigendum to the Public Announcement would also be available on the SEBI website http://www.sebi.gov.in.

Terms used but not defined in this Second Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement and the Corrigendum to Public Announcement.

The Acquirer and the PACs, represented by their Board of Directors accept full responsibility for the information contained in this Second Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer:

AMBIT
Acumen at work

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On Behalf of the Acquirer & the PACs

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DISA Holding AG
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Date: February 18, 2009
Place: Mumbai